

No.40-3/2020-DM-I(A)
Government of India
Ministry of Home Affairs

North Block, New Delhi-110001
Dated 3rd April, 2020

ORDER

In continuation of Ministry of Home Affairs's Order No 40-3/2020-DM-I(A) dated 24th March, 25th March, 27th March and 2nd April, 2020 and in exercise of the powers, conferred under Section 10(2)(I) of the Disaster Management Act, the undersigned, in his capacity as Chairperson, National Executive Committee, hereby issues the 4th Addendum to guidelines, as Annexed to the said Orders issued to Ministries / Departments of Government of India, State/Union Territory Governments and State / Union Territory Authorities with the directions for their strict implementation.


Home Secretary

To

1. The Secretaries of Ministries /Departments of Government of India
2. The Chief Secretaries/Administrators of States/Union Territories
As per list attached

Copy to:

- i) All members of the National Executive Committee.
- ii) Member Secretary, National Disaster Management Authority.

No. 40-3/2020-DM-I(A)
Government of India
Ministry of Home Affairs

Subject : 4th Addendum to the Consolidated Guidelines annexed to the Ministry of Home Affairs Order No.40-3/2020-DM-I(A) dated 24.03.2020

A. Addition of sub-clause (n) and (o) in exception to clause 4

- (n) Shops of agriculture machinery, its spare parts (including its supply chain) and repairs to remain open.
- (o) Shops for truck repairs on highways, preferably at fuel pumps.

B. Addition of sub-clause (f) in exception to clause 5

- (f) Tea industry, including plantation with maximum of 50% workers.

Note: As specified in the lockdown measures, social distancing and proper hygiene practices must be ensured in each of the above activities as well as the activities permitted by earlier orders. It will be the responsibility of the head of the organisation/establishment to ensure compliance of such norms. The district authorities will ensure strict enforcement.


3/4/2020
Home Secretary